

RC/ARC No.113/2019
Rajiv Aneja VS. Nand Kishore Verma
(Through V/C Cisco-Webex)

09.07.2020

At 12:00 Noon to 12:05 PM

Present : Sh. Aridaman Singh Cheema, Ld. Trainee Judge.
Sh. Ghan Shyam Sharma, Ld. Proxy Counsel for Sh. Rajiv
Kumar Verma for the petitioner.

Sh. Ashok Anand, Ld. counsel for the respondent no. 1.

None for respondent no. 2.

It is submitted by the Ld. Counsel for respondent no. 1 that
he has filed rejoinder alongwith an application on 05.07.2020
itself. Time is sought by the petitioner to file reply and argue on
the pending application. Same is not opposed.

Last opportunity granted.

Be listed for arguments on the pending application on
28.08.2020. Reply, if any, be filed in the meanwhile on Court's E-
mail with advance copy to the petitioner. A scanned copy of
order-sheet be sent to the Coordinator of Computer Branch for
uploading it on the website, as per procedure.


(RAJINDER KUMAR)
SCJ-cum-RC
(WEBEX)
09-07-2020.

RC/ARC No.100/2019
Shanti P. Singh VS. Man Mohan Singh

(Through V/C Cisco-Webex)

09.07.2020

At 01:15 PM to 01:20 PM

Present : Sh. Aridaman Singh Cheema, Ld. Trainee Judge.

None for the petitioner.

Sh. Tilak Sandhu, Ld. Counsel for the respondent.

There are certain clarifications in this case as to what are the effects of the withdrawal of the previous petition.

At this stage, Ld. Counsel states that the respondent got expired on 19.06.2020

The petitioner is at liberty to file appropriate application in this regard.

Be listed for further proceedings on 14.09.2020. A scanned copy of order sheet be sent to the Coordinator of Computer Branch for uploading it on the website, as per procedure.

(RAJINDER KUMAR)

SCJ-cum-RC (West), THC

Delhi: 09.07.2020

RC/ARC No.151/2018
Ashok Kumar Puri VS. Satish Ahuja

(Through V/C Cisco-Webex)

09.07.2020

At 01:05 PM to 01:10 PM

Present : Sh. Aridaman Singh Cheema, Ld. Trainee Judge.

None for the petitioner.

Sh. Nitin Sharma, Ld. Counsel for the respondent.

Vide separate order of even date, the application seeking leave to defend filed by the respondent is dismissed and the eviction petition filed by the petitioner is allowed.

The petitioner is found entitled to recover the possession of the premises in question.

In the facts and circumstances of the case, there shall be no order as to costs.

In view of the provisions of sub-section (7) of section 14 of Act 59 of 1958 this order for recovery of possession of premises shall not be executed before the expiration of a period of six months from today.

File be consigned to record room after due compliance.

Let, a scanned copy of the judgment and the order-sheet be sent to Computer Branch for uploading, as per procedure.



(RAJINDER KUMAR)

SCJ-cum-RC (West), THC

Delhi: 09.07.2020

RC (West), THC:09.07.2020
RC/ARC No.26202/2016
Sanjay VS. Veeha Bhai

(Through V/C Cisco-Webex)

09.07.2020

At 12:30 PM to 12:50 PM

Present : Sh. Aridarnan Singh Cheema, Ld. Trainee Judge.
Sh. Anil Panwar, Ld. Counsel for the petitioner.
Sh. Rakesh Srivastava, Ld. Counsel for the respondent.
F.A heard partly.

Adjournment is sought by the respondent to complete his arguments. Same is not opposed.

Be listed for remaining arguments on 22.08.2020. A scanned copy of order-sheet be sent to the Coordinator of Computer Branch for uploading it on the website, as per procedure.



(RAJINDER KUMAR)

SCJ-cum-RC (West), THC

Delhi: 09.07.2020

CS No.1065/2019
Rakesh Kashyap VS. Maya Devi
(Through V/C Cisco-Webex)

09.07.2020

At 12:52 PM to 01:00 PM

Present : Sh. Aridaman Singh Cheema, Ld. Trainee Judge.

Sh. Naveen, Ld. Counsel for the plaintiff.

None for the defendant.

As per the Reader of the Court, there is no contact number nor any E-mail number of the defendant / Counsel is found.

The staff is again directed to check thoroughly the record and make all efforts to join the defendant as one landline number is mentioned on the Memorandum of the Court.